

industry under Human Resource Development (HRD) sub-scheme of Indian Leather Development Programme (ILDLP). The Year wise status of training and FDI inflow are as under:—

Year	No. of persons Trained	No. of persons Employed	FDI (in US\$ million)
2014-15	138608	113244	34.21
2015-16	144093	115660	17.13
2016-17	145164	116772	2.30
TOTAL	4,27,865	3,45,676	53.64

(c) The draft Prevention of Cruelty to Animals (Regulation of Livestock Market) rules were notified on 16.01.2017 by the Ministry of Environment, Forest and Climate Change inviting objections and suggestions from all persons likely to be affected by it within 30 days. The Ministry of Commerce and Industry was not specifically consulted.

(d) and (e) Question does not arise.

Loan relief package to coffee growers

†1774. SHRI MAHENDRA SINGH MAHRA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether coffee growers have received the benefit of loan relief package approved in 2010, if so, the State-wise details thereof;

(b) whether coffee growers are presently being provided the benefit of loan relief package;

(c) if so, the State-wise number of such farmers who received the above benefit from financial years 2014-15 to 2016-17, if not, the reasons therefor; and

(d) whether Government would consider waiving loans given to coffee growers after 2014-15, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C.R. CHAUDHARY): (a) Yes, Sir. The State-wise details of small coffee growers

†Original notice of the question was received in Hindi.

who have received the benefit of the Coffee Debt Relief Package (CDRP)-2010 are given in the following table:—

Sl. No.	State	No. of Beneficiaries	Amount ₹
1.	Karnataka	80,236	2,54,38,14,194
2.	Kerala	53,936	36,64,71,560
3.	Tamil Nadu	1,100	22,83,1834
4.	Odisha	11	1,41,1164
TOTAL		1,35,283	2,93,45,28,752

(b) and (c) No, Sir. The Government has not declared any other debt relief package to the coffee growers after CDRP-2010. However, Coffee Board had provided up to 5% interest subsidy to small and medium coffee growers provided the interest rate payable by the growers after availing interest subsidy shall not be lower than 4% during the 12th Plan period.

(d) No such proposal is under consideration at present for waiving loans to the coffee growers. However, the Coffee Board under its Integrated Coffee Development Project provides incentives to coffee growers for taking up various developmental activities *viz.*, Replantation, Expansion, Quality upgradation, Water augmentation, etc., for improving the production, productivity and quality of coffee.

Introduction of rules for services trade

1775. SHRI DEREK O'BRIEN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the steps being taken by Government to bring down barriers to trade and enhance the capacity to engage better with the global trading network; and

(b) whether Government is taking any step to introduce rules for services trade to ensure special and differential treatment for developing and poor nations?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C.R. CHAUDHARY): (a) Under the Services negotiations at the World Trade Organisation (WTO), India has tabled a comprehensive proposal on Trade Facilitation in Services. This proposal represents an opportunity to deal with various impediments to trade in services in a holistic manner and addresses both at the border and behind